

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.35/MP/2026**

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 seeking relaxation of the statutory timeline prescribed under Regulation 11A(1) of the Central Electricity Regulatory Commission (Connectivity And General Network Access to the Inter-State Transmission System) Regulations, 2022 (“GNA Regulations, 2022”) and amendments thereto, for submission of land documents in respect of its Wind-Solar Hybrid Project being developed at Bidar, Karnataka.

Petitioner : AMPIN Energy Utility Private Limited (AEUPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, AEUPL  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Reeha Singh, Advocate, CTUIL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner sought liberty to place on record the approval received from CTUIL upon submissions of required land documents in respect of the 150 MW (Original Configuration) of its Project, along with the status of the remaining 50 MW. The learned counsel also pointed out that the Respondent/CTUIL was yet to file its reply.

2 In response, the learned counsel for the Respondent/CTUIL also sought liberty to file a reply after the filing of the additional affidavit by the Petitioner.

3. Considering the above, the Commission permitted the Petitioner to file its additional affidavit as above, within a week, and the Respondent/CTUIL to file its reply, within three weeks thereafter. The Petitioner was also permitted to file its rejoinder, if any, within a week thereafter.

4. The Petition will be listed for hearing on **16.6.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**